

Shri Surendranath Dwivedy: He has a guilty conscience; wherever there is wrong English, he says he is responsible for that.

Mr. Speaker: What should I do now?

Shri Kapur Singh: I have a real difficulty, here, Sir.

Mr. Speaker: I appreciate that; but I can't help him.

Shri Shinkre: The Food Minister is reported as having said recently that the ministers of this government are mere rubber-stamps in the sense that they can achieve very little because the entire file comes practically cooked before them for their signature.

Mr. Speaker: For the present he is in the shadow Cabinet. When he comes into the real Cabinet, he might put that.

Shri Shinkre: In this context, may I know whether this aspect has been considered in this scheme for increasing food production? Otherwise, there will be only increase in paper consumption in the Central Cabinet and the Secretariat and not in food production.

Mr. Speaker: Is it followed?

Shri Shinkre: I shall repeat it, Sir.

Mr. Speaker: That would take another couple of minutes.

Shri Shinkre: May I know whether this aspect referred to by him has been or is being considered by the Planning Commission in order to increase food output?

Shri C. Subramaniam: Every aspect is being considered for increasing food production.

Lists of Scheduled Castes and Scheduled Tribes

- *638. **Shri P. R. Chakraverti:**
Shri P. C. Borooah:
Shri Kapur Singh:
Shri Selnaki:
Shri P. K. Des:

Shri Narasimha Eddy:

Shri Yashpal Singh:

Shri Hem Raj:

Shri Warrior:

Shri Daji:

Shri Onkar Lal Berwa:

Shri Siddiah:

Shrimati Maimoona Sultan:

Shri D. J. Naik:

Shri D. S. Patil:

Shri Buta Singh:

Will the Minister of Social Security be pleased to refer to the reply given to Unstarred Question No. 2574 on the 21st September, 1965 and state:

(a) whether Government have since approved the recommendations of the Advisory Committee on the revision of the lists of Scheduled Castes and Scheduled Tribes;

(b) whether steps have been taken to introduce necessary legislation to implement them;

(c) the measures adopted to make a survey of the social and economic progress made by the Scheduled Castes and Scheduled Tribes prior to the revision of the list; and

(d) the criteria of de-scheduling the Harijans and Tribals?

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): (a) to (d). The recommendations made by the Advisory Committee on Revision of Lists of Scheduled Castes and Scheduled Tribes are still under consideration. It is proposed to discuss these with MPs and Ministers of all the States belonging to Scheduled Castes and Scheduled Tribes in meetings to be held on the 9th and 10th December, 1965. Decisions will be taken only after these meetings.

Shri P. R. Chakraverti: May I know whether the Government has taken note of the fact that despite all legal provisions the disabilities; social and economic, are still clinging to these under-privileged people; if so, what steps Government propose to take to do away with these disabilities?

The Minister of Law and Social Security (Shri A. K. Sen): That is a different question altogether; it has nothing to do with the present question.

Shri P. R. Chakraverti: May I know whether the Government has any scheme of considering the economic position of these under-privileged people and finding methods to club them along with the so-called backward classes also to give them a position to narrow the gap between them and the privileged people like me and the Minister?

Shri A. K. Sen: That is also a separate question, but I may say that we have many such programmes.

Shri P. C. Borooah: May I know by what time it will be possible for the Government to do away with all these reservations and in place of them put all who are economically backward for special consideration?

Shri A. K. Sen: That is a separate question, but I may say that the Constitution has prescribed the period.

Shri Baid: It is not a separate question, Sir, it comes under part (d) of the question.

Shri Kapur Singh: May I know whether the Government propose to allow individuals belonging to non-scheduled tribes and castes to opt out for Scheduled Tribes and Castes with a view to reap the advantages of the Indian Welfare Society?

An hon. Member: It is a separate question.

Shri Kapur Singh: Sir, the hon. Minister is smiling benignly; I will prefer an answer to my question.

Mr. Speaker: The questioner was also smiling benignly.

Shri A. K. Sen: The questioner knows the answer.

Shri P. K. Deo: Is it not a fact that after the publication of the tentative proposals of the Delimitation Commission to the effect that the par-

liamentary seat of the Deputy Law Minister and the Assembly Seat of the Orissa Chief Minister are becoming Scheduled Tribe, this Commission was appointed to de-tribe the Bhatras of Koraput District even though they are tribals in the adjoining Bastar District of Madhya Pradesh and similar proposals came from the Orissa Government?

Mr. Speaker: That is a different matter altogether.

Shri P. K. Deo: It is a very pertinent question, Sir, because it was done so that the Deputy Law Minister's seat is safe.

Shri Jaganatha Rao: I have got another seat; do not worry.

Shri A. K. Sen: Sir, I shall answer this question. It is very unfair on the part of the questioner to put such a question. The question of examining this matter was already being considered by the Government long before the Ministry of Social Security was formed. Questions have been raised, representations have been received and the State Governments have been pressing for a long time to do away with many of the anomalies which have crept into the matter regarding treating one particular tribe as a tribe in one part of a State and not in another. That is one of the first things which the Commission had considered. The second thing was the question of de-scheduling many of the tribes which have been put in in a hurry originally without a thorough examination of the status, economic position and so on. Many other questions have been raised, and if the hon. Member had read the report he would have seen that 99 per cent of the space has been taken up with regard to tribes of other States and not of Orissa; Orissa has found a very little place.

श्री यशपाल सिंह : सरकार पिछले कई सालों से कहती या रही है कि इस के लिए क्वॉटी बेजिक्लेमन मावा जायेगा । मैं जानना

चाहता हूँ कि क्या सरकार कोई डेट बतला सकती है कि कब वह लेजिस्लेशन लायेगी ?

श्री प्र० कु० सेन : जब फैसला हो जायेगा ।

श्री यशपाल सिंह : कब तक फैसला होगा ?

श्री भोंकार लाल बेरवा : मैं यह जानना चाहता हूँ कि जो समिति बनायी है उसके प्रन्दर शिङ्गुलड कास्ट और शिङ्गुलड ट्राइब्स के कितने मेम्बर हैं ?

श्री प्र० कु० सेन : एक ही मेम्बर था । वह लोकुर कमेटी है ।

श्री भोंकार लाल बेरवा : जो समिति बनायी है और जिसकी आप सिफारिश मानने जा रहे हों, उसके कितने सदस्य हैं ?

श्री प्र० कु० सेन : मैं ने बताया कि उसका एक ही मेम्बर है । वह लोकुर कमेटी है ।

श्री भोंकार लाल बेरवा : बताया नहीं कि कितने मेम्बर हैं ।

अध्यक्ष महोदय : उनका मालूम नहीं है ।

Shri Buta Singh: I want to know whether this Committee. . . .

Shri Chandramanlal Chaudhry rose—

अध्यक्ष महोदय : जिन्होंने पहले नाम दिए हैं उनको बुलाया जाएगा ।

Shri Buta Singh: May I know whether this Committee met all the ministers in the States belonging to Scheduled Castes and in the Centre also—that is (a)—and (b). . . .

Mr. Speaker: Is this infection of (a) and (b) spreading?

Shri Buta Singh: It is only the second part. I want to know whether this Committee has gone out of its

terms of reference just to achieve some political ends.

Shri A. K. Sen: None of these questions are pertinent to the parent question; but, I may add that it is very difficult to say whether it has seen all the members or not. I have no doubt. (Interruption). Even the procedure is not laid down by Government it is given an entirely free hand to inquire into the matter and the report will show who are the persons who had been seen. . . . (Interruption).

Mr. Speaker: Shri Kajrolkar.

Shri Buta Singh: My question has not been answered.

Shri Kajrolkar: Is it a fact that Scheduled Castes and Scheduled Tribes of Goa, Daman and Diu are not getting, since the merger, privileges which others are getting in other parts of India if so, why not do it under Ordinance by the President to avoid delay?

Shri A. K. Sen: I think, the matter was studied immediately after the merger and last year the matter was considered by the representatives of the Central Government as also the State Government. It should really be the subject matter of a separate question; but, my recollection is that some decision has already been taken and notified by the Government of Goa. That is my recollection I am not quite certain.

श्री प्र० ला० चौधरी : मैं एक बात जानना चाहता हूँ मंत्री महोदय से । शिङ्गुलड कास्ट और शिङ्गुलड ट्राइब्स की प्राथिक कंडाशन जो अभी तक सरकार ने ऊंची बनायी है उस के पीछे गांधी जी और भी बड़े लोगों के मेकाफाइस हैं । लेकिन मैं आपका ध्यान उनकी एक्सेशन की तरफ आकर्षित करना चाहता हूँ । प्रगर एम० ए०, बी० ए० और मैट्रिक तक की पढ़ाई उनके लिए फ्री कर दी जाए तो उनकी हाबन बहुत कुछ सुधर सकती है और वे सभ्य नागरिक हो सकते हैं खास कर शिङ्गुलड

दाइम्स वाले। उनकी धार में खास तौर से आपका ध्यान आकर्षित कराना चाहता हूँ, चम्पारन में एक जगह है जहाँ उनके पड़ने नबने की कोई व्यवस्था नहीं है, वे लोग हमारे बगल में बैठे हुए हैं। मैं इस बात की तरफ आपका ध्यान आकर्षित कराना चाहता हूँ कि अगर उनको एजुकेशन की व्यवस्था हो जाए तो उनका उत्थान प्राप्त कर सकते हैं, और कोई जरिया नहीं है। उनकी एजुकेशन के लिए आप क्या कर रहे हैं ?

अध्यक्ष महोदय : प्रार्थन, प्रार्थन।

श्री च० ला० चौबरी : उनकी एजुकेशन के बारे में कोई सुधार होंगे या नहीं ?

अध्यक्ष महोदय : एक दफा सवाल किया दस मिनट में धीरे बठ गए और फिर खड़े हो गए। आपका सवाल खत्म भी होगा या नहीं।

Shri Jaipal Singh: Earlier on the hon. Minister stated that it was largely a question revising the Schedule so that people who got in there by mistake might be descheduled. May I know why no reference has been made to adding on to the Schedule people who were left out in the first instance?

Shri A. K. Sen: That was also under the terms of reference.

श्री बे० शि० पाटिल : अध्यक्ष महोदय, जो शिड्यूल्ड ट्राइम्स शिड्यूल्ड हैं उनके बारे में इस कमेटी को कोई काम नहीं करना है क्योंकि वह तो शिड्यूल्ड हैं और रहने वाले हैं। लेकिन जो ट्राइम्स शिड्यूल्ड का है लेकिन शिड्यूल्ड एरिया के बाहर रहते हैं उनको व मुविघाएँ नहीं मिलती जो कि शिड्यूल्ड एरिया के अन्दर रहने वालों को मिलती हैं। इसका परिणाम यह है कि बाप को तो मुविघा मिलती है लेकिन बेटे को नहीं मिलती क्योंकि वह उस एरिया के बाहर रहता है। इसके लिए कोई कानून बनाने की जरूरत नहीं है। मैं जानना चाहता हूँ कि क्या सरकार उस

एरिया को भी नोटीफाई करने के लिए कोई कार्रवाई कर रही है ?

Shri A. K. Sen: The legal position was considered and it was found that change in the law was necessary because this was one of the anomalies which had been discovered that some members of a particular scheduled tribe were considered to be within the scheduled tribe in particular areas but not in other areas of the same State. That was the first anomaly which the Committee had to go into.

श्री बलजीत सिंह : समिति ने, सिफारिश की है कि जो शिड्यूल्ड कास्ट की लिस्ट है उसमें से कुछ को निकाल दिया जाए। मैं जानना चाहता हूँ कि इतने घरों में उन्होंने कितनी तरक्की कर ली है और उन्होंने जो जगहें विजिट की उनमें किस जगह में उन्होंने पाया कि तरक्की कर ली है ?

Shri A. K. Sen: The report itself will show where they have gone, what they have done and how they have carried on the work.

Shri Bakar Ali Mirza: The hon. Minister is aware that tribes like Panjara and Lambadas are scheduled tribes in old Andhra and unscheduled in Telengana. In the same State of Andhra Pradesh, in one section they are scheduled and in another section, they are not scheduled. The Minister is aware that this matter was taken up by the Ministry of Home Affairs when this Department was under the Home Ministry and at that time it was said that this matter was receiving consideration. How long does it require consideration?

Shri A. K. Sen: I was telling the hon. members the very same thing. It was because of these anomalies that the Commission was appointed and it went, *inter alia*, into this particular problem and it has already given its view that the same tribe should be considered as scheduled for all the areas in the same State.

Shri Hari Vishnu Kamath: The hon. Minister says that he has taken up his duties seriously after his tour of South America. May I invite his attention to the answer given by him to my question on the 11th May in the last Budget Session? The question was whether the Presidential order in this regard would be laid on the table of the House. The Minister said that it would have to be made by law. My further question was whether the Bill would be introduced in the next session and the Minister answered that the moment the Commission's report came, there would be no delay in introducing the Bill. Now that the Commission's report has come, may I ask the Minister when the Bill will be introduced in the House?

Shri M. L. Dwivedi: The question has taken more than a minute.

Mr. Speaker: If you omit the first portion which was irrelevant, then it was within a minute.

Shri A. K. Sen: The first portion is always very important so far as the hon. member is concerned. Bernard Shaw's preface is as important as his main works. I am thankful to the hon. member for noticing my activities outside the House.

Shri Hari Vishnu Kamath: The whole House knows not I alone.

Shri A. K. Sen: I am obliged to him for that.

Mr. Speaker: Why should he answer that question?

Shri A. K. Sen: We also sometimes indulge in irrelevancies.

It is true that I gave that answer and that answer still remains true. But after the report came, there were representations received from many members in Parliament as also from the State that their views on the report should be taken into account before the Government arrived at any particular decision. With regard to many of the recommendations, it appears that there are differences of

opinion expressed by many members belonging to the scheduled castes and tribes. Therefore, the Government decided that it would be better to have the views of all scheduled tribe members from the States as also from the Parliament before it arrived at any definite decision.

Shri Hari Vishnu Kamath: Will it be introduced next year?

Shri A. K. Sen: The next meeting is on the 9th of this month....

Shri Hari Vishnu Kamath: I am asking whether the Bill will be introduced next year.

Shri A. K. Sen: The Bill will depend upon what decisions we arrive at.

श्री राम सेवक दादक : मैं यह जानना चाहता हूँ कि अनुसूचित जातियों और आदिम जातियों की सूची में तरमीम करने के बारे में जो समिति बैठेगी, उस का सम्बन्ध केवल उस तरमीम से ही होगा या वह इन बातों पर भी विचार करेगी कि इन लोगों की प्राज्ञ क्या स्थिति है और नीकरियों आदि में इनका जो संरक्षण दिया गया है, उस की पूर्ति होती है या नहीं, आदि ?

Shri A. K. Sen: The entire report will be before them for consideration.

Mr. Speaker: Shri Gulshan....

Shri Sheo Narain: May I know, Sir....

Mr. Speaker: I shall call Shri Sheo Narain afterwards. He is waving his hands perhaps to ascertain whether really there is light in my eyes.

श्री गुलशन : क्या सरकार ने जिहवूल्ड कास्ट्स की उन जातियों और श्रेणियों के बारे में कोई ऐसी जांच-पड़ताल की है, जो प्राथिक और राजनीतिक तौर पर और एजुकेशन और सविस्त्र वगैरह में दूसरों में प्रागे निकल गई है और क्या उम्मेद यह भी धनुमान लगाया है कि वे कौन कौन सी श्रेणियां,

है, जा इन सब बातों में दूसरों से घागे निकल गई हैं ?

Shri A. K. Sen: The report itself deals with all those matters, the criteria to be followed, the tribes to be considered, the areas to be taken into account and so on. Everything is in the report.

श्री शिव नारायण : अध्यक्ष महोदय, मैं मंत्रा महोदय से यह जानना चाहता हूँ कि उन्होंने जो इतरा इम्पार्टेंट कमेटी बनाई है, उसमें शिड्यूल्ड कास्ट्स और शिड्यूल्ड ट्राइब्स के कितने मेम्बर रख गए हैं। जहाँ तक मेरी जानकारी है, उस में शिड्यूल्ड कास्ट्स और शिड्यूल्ड ट्राइब्स का एक भी प्रादमो नहीं है।

Shri A. K. Sen: The Scheduled Castes and Scheduled Tribes members will be considering the report. How can they consider a report which they themselves make?

Shrimati Yashoda Reddy: About six years ago, the Government of Andhra Pradesh had made specific recommendations to the Government of India relating to two clans of people, namely the Sugalis and the Panjaras. I do not know whether the Government of India have yet included them in the revised list of Scheduled Castes or not, and if not, I would like to know how long they will take. Already six years have elapsed.

Shri A. K. Sen: This is one of the matters studied in the report itself.

Chairman of Agricultural Prices Commission

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*689. **Shri Kapur Singh:**
Shri Solanki:
Shri P. K. Deo:
Shri Narasimha Reddy:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether the attention of Government has been drawn to a news-item published in the *Economic Times* dated the 1st October, 1965 to the

effect that Prof. Dantawala has requested Government to relieve him from the Chairmanship of the Agricultural Prices Commission; and

(b) if so, whether Prof. Dantawala has given any reasons for his inability to continue and the details thereof?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) Yes, Sir. Prof. Dantawala however contradicted this news-item and the contradiction appeared in the *Economic Times* dated 2nd October, 1965.

(b) does not arise.

Shri D. C. Sharma: May I point out a grammatical mistake in this question?...

Mr. Speaker: I had already said yesterday and made it clear that I was not a judge on grammar.

Shri D. C. Sharma: But why should you give him a chance to make such remarks in this House?

Mr. Speaker: The hon. Member also has got that chance already. He should sit down now.

Shri D. C. Sharma: I want to point out a grammatical mistake in this question.

Mr. Speaker: I shall allow him to put a supplementary question later.

Dr. L. M. Singhvi: There should be neither a duel nor a dialogue here.

An hon. Member: He can point it out in his supplementary question.

Shri Kapur Singh: Is it true that attempts are being made to push out Prof. Dantawala because he is for guaranteed prices to agricultural producers?

An hon. Member: No.

Shri Kapur Singh: Some hon. Member has already replied to the question....